

Sr. No. 43  
FIR No. 00254/20  
PS: Mangolpuri  
U/s 188 IPC

**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-1SAE-1236** on superdari. Reply has been filed by IO **HC Ran Singh** from PS Mangolpuri and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

**Let the vehicle be released to its rightful owner subject to production of original documents.**

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

- 1. Vehicle involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-1SAE-1236** be released to the registered /rightful owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

Copy of this order be sent to IO concerned for compliance.

Copy of this order be sent to the counsel for the applicant through email/WhatsApp.

Ahlmad is directed to send the present application to the concerned court on resumption of normal functioning of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

Sr. No. 61  
e-FIR No. 07093/2020  
PS: Begumpur  
U/s 379 IPC

**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-8SBV-3911** on superdari. Reply has been filed by IO **ASI Subhash Dhaka** from PS Begumpur and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

**Let the vehicle be released to its rightful owner subject to production of original documents.**

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

- 1. Vehicle involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-8SBV-3911** be released to the registered /rightful owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

Copy of this order be sent to IO concerned for compliance.

Copy of this order be sent to the counsel for the applicant through email/WhatsApp.

Ahlmad is directed to send the present application to the concerned court on resumption of normal functioning of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

Sr. No. 65  
e-FIR No. 004615/20  
PS: Bharat Nagar  
U/s 379 IPC

**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-1SZ-4318** on superdari. Reply has been filed by IO **HC Ram Kumar** from PS Bharat Nagar and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

**Let the vehicle be released to its rightful owner subject to production of original documents.**

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

- 1. Vehicle involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-1SZ-4318** be released to the registered /rightful owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

Copy of this order be sent to IO concerned for compliance.

Copy of this order be sent to the counsel for the applicant through email/WhatsApp.

Ahlmad is directed to send the present application to the concerned court on resumption of normal functioning of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

Sr. No. 66  
FIR No. 002826/19  
PS: North Rohini  
U/s 379/411 IPC

**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-8SBU-1059** on superdari. Reply has been filed by IO HC Ashwani from PS North Rohini and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

**Let the vehicle be released to its rightful owner subject to production of original documents.**

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

- 1. Vehicle involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-8SBU-1059** be released to the registered /rightful owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

Copy of this order be sent to IO concerned for compliance.

Copy of this order be sent to the counsel for the applicant through email/WhatsApp.

Ahlmad is directed to send the present application to the concerned court on resumption of normal functioning of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

Sr. No. 64  
FIR No. 045511/19  
PS: Vijay Vihar  
U/s 379/411/34 IPC

**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-12SJ-5483** on superdari. Reply has been filed by IO **HC Suresh Kumar** from PS Vijay Vihar and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

**Let the vehicle be released to its rightful owner subject to production of original documents.**

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

- 1. Vehicle involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-12SJ-5483** be released to the registered /rightful owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

Copy of this order be sent to IO concerned for compliance.

Copy of this order be sent to the counsel for the applicant through email/WhatsApp.

Ahlmad is directed to send the present application to the concerned court on resumption of normal functioning of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

Sr. No. 67  
FIR No. 0317/2020  
PS: Sultanpuri  
U/s 188 IPC

**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-4SCF-2057** on superdari. Reply has been filed by IO **ASI Rajesh Kumar** from PS Sultanpuri and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

**Let the vehicle be released to its rightful owner subject to production of original documents.**

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

- 1. Vehicle involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-4SCF-2057** e released to the registered /rightful owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

Copy of this order be sent to IO concerned for compliance.

Copy of this order be sent to the counsel for the applicant through email/WhatsApp.

Ahlmad is directed to send the present application to the concerned court on resumption of normal functioning of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

Sr. No. 70  
FIR No. 010379/20  
PS: Shalimar Bagh  
U/s 379/411 IPC

**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-8SBK-5318** on superdari. Reply has been filed by IO **ASI Ramdutt** from PS Shalimar Bagh and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

**Let the vehicle be released to its rightful owner subject to production of original documents.**

The Hon'ble High Court of Delhi has observed in **Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014** as follows:

- 1. Vehicle involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-8SBK-5318** be released to the registered /rightful owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

Copy of this order be sent to IO concerned for compliance.

Copy of this order be sent to the counsel for the applicant through email/WhatsApp.

Ahlmad is directed to send the present application to the concerned court on resumption of normal functioning of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

Sr. No. 68  
FIR No. 0154/2020  
PS: Begumpur  
U/s 279/337 IPC

**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-8CAT-9526** on superdari. Reply has been filed by SI Krishan and submitted that as per order dated 12.06.2020 of Ld. Duty MM, aforesaid vehicle has been released to its rightful owner and acknowledgement of owner regarding vehicle release has also been taken.

Since the aforesaid vehicle has already been released, present application stands disposed of as dismissed.

Copy of this order be sent to the counsel for the applicant through email/WhatsApp.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

Sr. No. 62  
FIR No. 008467/2020  
PS: Begumpur  
U/s 379 IPC

**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-8SCH-5875** on superdari. Reply has been filed by IO **HC Shri Krishan** from PS Begumpur and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

**Let the vehicle be released to its rightful owner subject to production of original documents.**

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

- 1. Vehicle involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-8SCH-5875** be released to the registered /rightful owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

Copy of this order be sent to IO concerned for compliance.

Copy of this order be sent to the counsel for the applicant through email/WhatsApp.

Ahlmad is directed to send the present application to the concerned court on resumption of normal functioning of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

Sr. No. 59  
DD No. 84A  
State v. UP-14-GT-1484  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of the vehicle no. UP-14-GT-1484 on Superdari. Reply dated 15.06.2020 filed by ASI Rameshwar Dayal perused and it suggests the involvement of vehicle under offences of Motor Vehicle Act. However, a report in regard to whether the vehicle is required for any investigation or any other purpose has not been provided.

Let the fresh report be called from IO/Officer concerned for 16.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through email/WhatsApp.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

Sr. No. 60  
FIR No. 0232/2020  
U/s. 188 IPC  
PS Mangolpuri  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of the vehicle no. DL-1RW-6219 on Superdari.

Report be called from IO/SHO concerned positively by **16.06.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through email/WhatsApp.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

Sr. No. 63  
FIR No. 629/2019  
U/s. 279/337 IPC  
PS Mukherjee Nagar  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-8CAF-1287** on superdari. However, as PS Mukherjee Nagar does not fall within the jurisdiction of this court as well as not within the jurisdiction of District North-West Rohini, let the application be sent back to the Filing Section to place before the present application to the court of competent jurisdiction for today itself.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

Sr. No. 15  
FIR No. 009645/20  
PS KNK Marg  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-11SL-3396** on superdari. However, as PS K.N.K. Marg does not fall within the jurisdiction of this court as well as not within the jurisdiction of District North-West Rohini, let the application be sent back to the Filing Section to place before the present application to the court of competent jurisdiction for today itself.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

Sr. No. 16  
FIR No. 113/20  
PS KNK Marg  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-2CAG-7279** on superdari. However, as PS K.N.K. Marg does not fall within the jurisdiction of this court as well as not within the jurisdiction of District North-West Rohini, let the application be sent back to the Filing Section to place before the present application to the court of competent jurisdiction for today itself.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

Sr. No. 69  
FIR No. 0178/2020  
U/s. 188 IPC  
PS Raj Park  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of the vehicle no. DL-8SBT-0904 on Superdari.

Report be called from IO/SHO concerned positively by **16.06.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court attached with the court today.

Copy of this order be sent to the counsel for the applicant through email/WhatsApp.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

Sr. No. 30  
FIR No. 1011/19  
PS Prem Nagar  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Copy of bail order dated 06.06.2020 of Ld. Duty MM has been received.

Perusal of record reveals that bail was granted to the accused namely Pardeep @ Lala vide order dated 06.06.2020 of Ld. Duty Judge and verification report of bail bonds has already been received as per which addresses of the accused and surety and documents have been verified and found corrected.

Accordingly, bail bonds and surety bonds are accepted. Let the release warrant of the accused namely Pardeep @ Lala alongwith present order be sent to Jail Superintendent concerned.

Copy of this order be sent to the counsel for the applicant through email/WhatsApp.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

Sr. No. 38  
FIR No. 190/20  
PS Prem Nagar  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Copy of bail order dated 08.06.2020 of Ld. Duty MM and undertaking have been received.

Perusal of record reveals that bail was granted to the accused namely Sachin vide order dated 08.06.2020 of Ld. Duty Judge and verification report of bail bonds has already been received as per which addresses of the accused / surety and documents have been verified and corrected.

Accordingly, bail bonds and surety bonds are accepted. Let the release warrant of the accused namely Sachin alongwith present order be sent to Jail Superintendent concerned.

Copy of this order be sent to the counsel for the applicant through email/WhatsApp.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

e-FIR No. 37733/2019

PS Mangolpuri

**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Fresh bail bond has been received from Filing Section but no report/reply is received from the IO concerned up till 03.30 PM.

Accordingly, let a report be called from IO concerned in regard to addresses of accused / surety and solvency proof through SHO concerned positively by **16.06.2020** when the bail bonds shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 518/2016

PS Subhash Place

**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Fresh bail bond has been received from Filing Section but no report/reply is received from the IO concerned up till 03.30 PM.

Accordingly, let a report be called from IO concerned in regard to addresses of accused / surety and solvency proof through SHO concerned positively by **16.06.2020** when the bail bonds shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

e-FIR No. 1268/19

PS Prem Nagar

**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Fresh bail bond has been received from Filing Section but no report/reply is received from the IO concerned up till 03.30 PM.

Accordingly, let a report be called from IO concerned in regard to addresses of accused / surety and solvency proof through SHO concerned positively by **16.06.2020** when the bail bonds shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

e-FIR No. 1270/2019

PS Prem Nagar

**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Fresh bail bond has been received from Filing Section but no report/reply is received from the IO concerned up till 03.30 PM.

Accordingly, let a report be called from IO concerned in regard to addresses of accused / surety and solvency proof through SHO concerned positively by **16.06.2020** when the bail bonds shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 514/2019

PS Maurya Enclave

**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Fresh bail bond has been received from Filing Section but no report/reply is received from the IO concerned up till 03.30 PM.

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Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 205/17

PS Kanjhawala

**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Fresh bail bond has been received from Filing Section but no report/reply is received from the IO concerned up till 03.30 PM.

Accordingly, let a report be called from IO concerned in regard to addresses of accused / surety and solvency proof through SHO concerned positively by **16.06.2020** when the bail bonds shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 4743/20

PS Maurya Enclave

**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Fresh bail bond has been received from Filing Section but no report/reply is received from the IO concerned up till 03.30 PM.

Accordingly, let a report be called from IO concerned in regard to addresses of accused / surety and solvency proof through SHO concerned positively by **16.06.2020** when the bail bonds shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

e-FIR No. 5179/20

PS Bharat Nagar

**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Fresh bail bond has been received from Filing Section but no report/reply is received from the IO concerned up till 03.30 PM.

Accordingly, let a report be called from IO concerned in regard to addresses of accused / surety and solvency proof through SHO concerned positively by **16.06.2020** when the bail bonds shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 1291/2020

PS South Rohini

**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Fresh bail bond has been received from Filing Section but no report/reply is received from the IO concerned up till 03.30 PM.

Accordingly, let a report be called from IO concerned in regard to addresses of accused / surety and solvency proof through SHO concerned positively by **16.06.2020** when the bail bonds shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

e-FIR No. 05054/2020

PS Shalimar Bagh

**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Fresh bail bond has been received from Filing Section but no report/reply is received from the IO concerned up till 03.30 PM.

Accordingly, let a report be called from IO concerned in regard to addresses of accused / surety and solvency proof through SHO concerned positively by **16.06.2020** when the bail bonds shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 453/2020

PS Keshav Puram

**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Fresh bail bond has been received from Filing Section but no report/reply is received from the IO concerned up till 03.30 PM.

Accordingly, let a report be called from IO concerned in regard to addresses of accused / surety and solvency proof through SHO concerned positively by **16.06.2020** when the bail bonds shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 557/2020

PS Mangolpuri

**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Fresh bail bond has been received from Filing Section but no report/reply is received from the IO concerned up till 03.30 PM.

Accordingly, let a report be called from IO concerned in regard to addresses of accused / surety and solvency proof through SHO concerned positively by **16.06.2020** when the bail bonds shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

e-FIR No. 10919/2020

PS NSP

**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Fresh bail bond has been received from Filing Section but no report/reply is received from the IO concerned up till 03.30 PM.

Accordingly, let a report be called from IO concerned in regard to addresses of accused / surety and solvency proof through SHO concerned positively by **16.06.2020** when the bail bonds shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

e-FIR No. 2965/2020

PS Bharat Nagar

**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Fresh bail bond has been received from Filing Section but no report/reply is received from the IO concerned up till 03.30 PM.

Accordingly, let a report be called from IO concerned in regard to addresses of accused / surety and solvency proof through SHO concerned positively by **16.06.2020** when the bail bonds shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

In the mean while, let the bail order be called from Filing Section for the next date of hearing.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 518/2016

PS Subhash Place

**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Fresh bail bond has been received from Filing Section but no report/reply is received from the IO concerned up till 03.30 PM.

Accordingly, let a report be called from IO concerned in regard to addresses of accused / surety and solvency proof through SHO concerned positively by **16.06.2020** when the bail bonds shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 518/2016

PS Subhash Place

**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Fresh bail bond has been received from Filing Section but no report/reply is received from the IO concerned up till 03.30 PM.

Accordingly, let a report be called from IO concerned in regard to addresses of accused / surety and solvency proof through SHO concerned positively by **16.06.2020** when the bail bonds shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 46/2020  
PS Crime Branch  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Fresh bail bond has been received from Filing Section but no report/reply is received from the IO concerned up till 03.30 PM.

Accordingly, let a report be called from IO concerned in regard to addresses of accused / surety and solvency proof through SHO concerned positively by **16.06.2020** when the bail bonds shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 479/15

PS South Rohini

**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Fresh bail bond has been received through mail.

Accordingly, let a report be called from IO concerned in regard to addresses of accused / surety and solvency proof through SHO concerned positively by **16.06.2020** when the bail bonds shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

In the mean while, let the bail order be called from Filing Section for the next date of hearing.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

Challan No. 100727  
Circle NLC  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

Copy of this order be sent to the concerned ZO/TI/IO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 122/19  
PS : Rani Bagh  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

State v. DL-1LS-8793  
Challan No. DL66892006032304031  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

Copy of this order be sent to the concerned ZO/TI/IO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 279/20  
PS : Mangolpuri  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-1ER-3060** on superdari. Reply has been filed by IO **HC Sandeep** from PS Mangolpuri and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

**Let the vehicle be released to its rightful owner subject to production of original documents.**

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

- 1. Vehicle involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-1ER-3060** be released to the registered /rightful owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

Copy of this order be sent to IO concerned for compliance.

Copy of this order be sent to the counsel for the applicant through email/WhatsApp.

Ahlmad is directed to send the present application to the concerned court on resumption of normal functioning of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 006743/20  
PS : North Rohini  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 1248/20  
PS : Sultanpuri  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

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Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

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**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 0167/20  
PS : Subhash Place  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

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Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

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The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No.241/20  
PS : Mangolpuri  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

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**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 200/20  
PS : Vijay Vihar  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

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**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 019278/20  
PS : Keshav Puram  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

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**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 3387/20  
PS : Keshav Puram  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

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**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 126/20  
PS : Budh Vihar  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

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**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 006461/20  
PS : Aman Vihar  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

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**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

Sr. No. 19  
FIR No. 77/20  
PS Ashok Vihar  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of record reveals that bail was granted to the accused namely Sandeep vide order dated 06.06.2020 of Ld. Duty Judge and verification report of bail bonds has been received as per which addresses of the accused and surety and documents have been verified and found corrected.

Accordingly, bail bonds and surety bonds are accepted. Let the release warrant of the accused namely Sandeep alongwith present order be sent to Jail Superintendent concerned.

Copy of this order be sent to the counsel for the applicant through email/WhatsApp.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

Challan No. 445 dated 15.04.2020  
PS : Maurya Enclave  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

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**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 863/20  
PS : Aman Vihar  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

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Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

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**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 863/20  
PS : Aman Vihar  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

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Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

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**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 194/20  
PS : Mangolpuri  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

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Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

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**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 270/20  
PS : Sultanpuri  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

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Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

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**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

Challan No. 190548  
Circle PBC  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

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Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

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**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

Challan No. 212240  
Circle STA  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

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Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

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The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 31505/19  
PS : North Rohini  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

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**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

Challan No. DL18376200310120603  
Circle Mangolpuri  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

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**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

Challan No. 225070  
Circle STA  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

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**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

State v. DL-4CAX-8794  
Circle NLC  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

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**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

Challan No. 220450  
Circle STA  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

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**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 140/20  
PS Sultanpuri  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 0345798/19  
PS Keshav Puram  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

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**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

Challan No. 112033  
State v. DL-4ER-6527  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

Copy of this order be sent to the concerned ZO/TI/IO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 1248/19  
PS Sultanpuri  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

DD No. 46A/2020  
PS Subhash Place  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

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**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 518/16  
PS Subhash Place  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 36/20  
PS Keshav Puram  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

Challan No. 22252  
Circle Ashok Vihar  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

Copy of this order be sent to the concerned ZO/TI/IO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 003560/2020  
PS Aman Vihar  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Present : Ld. APP for the State.  
None for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

On the basis of telephonic conversation received from Ct.Jitender Yadav(Record Room) posted at PS Aman Vihar, an information has been obtained that the correct FIR Number is 003560/20, PS Aman Vihar. Thus, it appears that it was a clerical mistake in order dated 05.06.2020 regarding the release of the vehicle no. HR-10AG-2271 wherein the FIR number mentioned is 35600/20. Therefore, the order dated 05.06.2020 is modified qua the FIR number and the FIR NO. shall be read as 003560/20.

Accordingly, application stands disposed off.

Let the copy of this order be sent to IO concerned and counsel for the applicant for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 336/18  
PS Mangolpuri  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

**Report/reply received after 04:00 PM**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of record reveals that counsel for the applicant has not filed the certified copy of the bail order.

Accordingly, Ahlmad concerned is directed to produce the case record pertaining to bail order dated 31.01.2019 on **16.06.2020**.

Further, if the said copy of the order is available on the website, the Computer Branch is directed to file the same on the next date of hearing. Thus, Report be called from the computer Branch as well.

Copy of this order be sent to counsel for the applicant and Computer Branch for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

Sr. No. 20  
FIR No. 191/20  
PS Sultanpuri  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of record reveals that bail was granted to the accused namely Anshul Upadhayey vide order dated 28.05.2020 of Ld. Duty Judge and verification report of bail bonds has been received as per which addresses of the accused / surety and documents have been verified and found corrected.

Accordingly, bail bonds and surety bonds are accepted. Let the release warrant of the accused namely Anshul Upadhayey alongwith present order be sent to Jail Superintendent concerned.

Copy of this order be sent to the counsel for the applicant through email/WhatsApp.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

Sr. No. 50  
FIR No. 1418/19  
PS Mangolpuri  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

**Report/reply received after 04:00 PM**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of record reveals that counsel for the applicant has not filed the true/certified copy of the bail order.

Accordingly, counsel for the applicant is directed to submit the true/certified copy of the bail order through mail.

Further, Ahlmad concerned is directed to produce the case record pertaining to bail order on **16.06.2020**.

Copy of this order be sent to counsel for the applicant and Computer Branch for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 0344/17  
PS : North Rohini  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Status report not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the reports. **It is already 03:30 PM. No report received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the status report alongwith an explanation as to why the delay in filing the report has been caused** positively by **16.06.2020** when the application shall be next taken up.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR NO. 08/20  
PS Budh Vihar  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Report not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the reports. **It is already 03:30 PM. No report received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the verification report alongwith an explanation as to why the delay in filing the report has been caused positively by 16.06.2020 when the application shall be next taken up.**

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR NO. 520/18  
PS Kanjhawala  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Report not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the reports. **It is already 03:30 PM. No report received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the verification report alongwith an explanation as to why the delay in filing the report has been caused positively by 16.06.2020 when the application shall be next taken up.**

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**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR NO. 40228/19  
PS North Rohini  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Report not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the reports. **It is already 03:30 PM. No report received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the verification report alongwith an explanation as to why the delay in filing the report has been caused positively by 16.06.2020 when the application shall be next taken up.**

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR NO. 10919/20  
PS NSP  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Report not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the reports. **It is already 03:30 PM. No report received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the verification report alongwith an explanation as to why the delay in filing the report has been caused positively by 16.06.2020 when the application shall be next taken up.**

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR NO. 395/20  
PS Bharat Nagar  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Report not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the reports. **It is already 03:30 PM. No report received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the verification report alongwith an explanation as to why the delay in filing the report has been caused positively by 16.06.2020 when the application shall be next taken up.**

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR NO. 379/19  
PS Begumpur  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Report not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the reports. **It is already 03:30 PM. No report received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the verification report alongwith an explanation as to why the delay in filing the report has been caused positively by 16.06.2020 when the application shall be next taken up.**

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 836/19  
PS Maurya Enclave  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of record reveals that it is submitted in the application that bail was granted to the accused Sonu @ Akash @ Arjun in the month of December 2019 and to the accused Karan Kapoor on 23.01.2020, however, counsel for the applicants has not filed the true/certified copy of the bail orders.

Accordingly, counsel for the applicants are directed to submit the true/certified copy of the bail orders through mail.

Further, Ahlmad concerned is directed to produce the case record pertaining to bail orders on **16.06.2020**.

Further, if the said copy of the order is available on the website, the Computer Branch is directed to file the same on the next date of hearing. Thus, Report be called from the computer Branch as well.

Copy of this order be sent to counsel for the applicant and Computer Branch for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

Challan NO. 22244  
Circle Maurya enclave  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

Copy of this order be sent to the concerned ZO/TI/IO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR NO. 349/19  
PS Begumpur  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

Copy of this order be sent to the concerned ZO/TI/IO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR NO. 037/2020  
PS North Rohini  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

Copy of this order be sent to the concerned ZO/TI/IO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

e-FIR NO. 007320/20  
PS Mukherjee Nagar  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

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An application has been filed by the applicant for release of Vehicle on superdari. However, as PS Mukherjee Nagar does not fall within the jurisdiction of this court as well as not within the jurisdiction of District North-West Rohini, let the application be sent back to the Filing Section to place before the present application to the court of competent jurisdiction for **16.06.2020**.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

State v. DL8ER-7935  
Circle Punjabi Bagh  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

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Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

Copy of this order be sent to the concerned ZO/TI/IO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 259/2020  
PS : Aman Vihar  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

Copy of this order be sent to the concerned ZO/TI/IO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 026871/19  
PS : North Rohini  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not filed.

In terms of order dated 03.06.2020 number D&SJ(North & North-West)/Sectt./RC/2020/20509-20644, the reply was sought from the Prosecution Branch and the concerned person over mobile number 9811795090(North-West) was contacted twice for the purpose of providing the replies. **It is already 03:30 PM. No reply received. Thus, the court is constrained to adjourn the matter for tomorrow. Let a fresh notice be issued to the IO/officer concerned for filing the reply alongwith an explanation as to why the delay in filing the reply has been caused positively by 16.06.2020** when the application shall be next taken up.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 7629/2020

PS Shalimar Bagh

**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been moved on behalf of the accused Kishan.

Record perused.

Let the report be called from Jail Superintendent concerned in regard to receiving of any release order pertaining to FIR no. 7329/2020, PS Shalimar Bagh and if yes, whether the accused is released or not. Also a report qua address in light of the application moved by the applicant positively by **16.06.2020** when the bail bonds shall be next taken up.

Copy of this order be sent to the concerned Jail Superintendent for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**

FIR No. 323/2011  
PS Mangolpuri  
**15.06.2020**

**Proceedings conducted through Video Conferencing**

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed on behalf of the accused.

Perusal of record reveals that counsel for the applicant has not filed the complete copy of the bail order.

Accordingly, counsel for the applicant is directed to submit the complete copy of bail order by **16.06.2020** as only half of the copy of the order is placed on record.

Further, if the said copy of the order is available on the website, the Computer Branch is directed to file the same on the next date of hearing. Thus, Report be called from the computer Branch as well.

Copy of this order be sent to counsel for the applicant and Computer Branch for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SANYA DALAL)**  
**Duty MM: North West**  
**Rohini: Delhi/15.06.2020**